

ITEM NO.6

COURT NO.2
(HEARING THROUGH VIDEO CONFERENCING)

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.11971/2021

(Arising out of impugned final judgment and order dated 13-07-2021 in WP(C) No.387/2020 passed by the High Court Of Manipur At Imphal)

SHRI T. THANGZALAM HAOKIP

Petitioner(s)

VERSUS

THE SPEAKER, MANIPUR LEGISLATIVE ASSEMBLY & ORS.

Respondent(s)

(FOR ADMISSION and I.R.; and, IA No.92808/2021 - FOR EXEMPTION FROM FILING AFFIDAVIT)

Date : 09-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Nikhil Nayyar, Sr. Adv.
Ms. Charu Ambwani, AOR
Mr. Dhananjay Baijal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. Nikhil Nayyar, learned Senior Advocate in support of the petition.

We do not see any reason to interfere in the matter. The Special Leave Petition is, accordingly, dismissed.

Pending applications, if any, also stand disposed of.

(MUKESH NASA)
COURT MASTER

(VIRENDER SINGH)
BRANCH OFFICER